

431
IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

I.A. No. ____ OF 2025
IN
O.A. NO. 971 OF 2024

IN THE MATTER OF:

1. PRAJJWAL CHAND



...Applicant

Versus

1. STATE OF UTTAR PRADESH, THROUGH ADDITIONAL CHIEF SECRETARY
2. CENTRAL POLLUTION CONTROL BOARD, THROUGH MEMBER SECRETARY
3. UTTAR PRADESH STATE POLLUTION CONTROL BOARD, THROUGH MEMBER SECRETARY
4. DISTRICT MAGISTRATE, GORAKHPUR
5. INTEGRATED POLLUTION COMMITTEE

...Respondents

SUBMISSION OF ADDITIONAL PRAYER WITH DOCUMENTS, FACTS AND FIGURES IN ORIGINAL
APPLICATION NO. 971/2024

ADDITIONAL AFFIDAVIT ON BEHALF OF APPLICANT

I, Prajjwal Chand, S/o Om Prakash Chand aged about 29 residing at Vill – Chilawa, Gorakhpur, Uttar Pradesh-273408 do hereby and solemnly declare as under:

1. That I am the applicant in the present Original Application and as such is well conversant with the facts and circumstances of the present Original Application.
2. That vide its Order dated: 26/09/2024, Hon'ble NGT in O.A. No. 971/2024 took note of complaint sent by me as applicant (registered as Suo-moto) on dated: 06/02/2023 for non-compliances & violation done by CBWTF unit at Bagha Gara, Gorakhpur.
3. That I am submitting additional prayer with documents and facts and latest finding about the case along with supporting documents/ facts and information of Non-compliance & violation done by CBWTF unit at Bagha Gara, Gorakhpur before Hon'ble NGT for kind consideration and action.

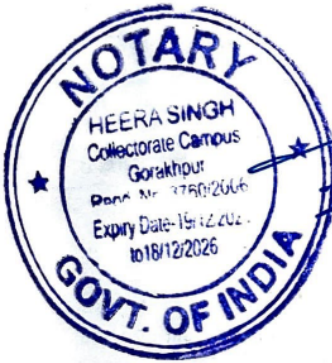
DEPONENT

VERIFICATION

Verified at Gorakhpur on this 21 day of January, 2025 that the contents of above affidavit are true and correct to my knowledge based on records and information received and believed to be true, no part of it is false and nothing material has been concealed therefrom.

24-01-2025
HEERA SINGH
NOTARY
Govt. of India
Collectorate Campus Gorakhpur

DEPONENT



Hand

Identified Signature of
Prasanna Choudhary

[Signature]
A. S. 24/01/2025

Serial Number 130 24-01-2025
 Solemnly affirmed before me on _____
 at G.O.P. by Shri Prasanna Choudhary
(U.P)
 the deponent who is identified by Shri Heera Singh Adv.
 have certified myself by examining the deponent
 that he/she understands the contents of this affidavit
 which has been read over and explained by me

[Signature]
 HEERA SINGH
 NOTARY
 Govt. of India
 24-01-2025

Collectorate Campus Gorakhpur

433
**IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

**I.A. No. _____ OF 2025
IN
O.A. NO. 971 OF 2024
(I.A. 675 OF 2024 & I.A. 678 OF 2024)**

IN THE MATTER OF:

1. PRAJWAL CHAND

...Applicant

Versus

1. CENTRAL POLLUTION CONTROL BOARD, THROUGH MEMBER SECRETARY
2. UTTAR PRADESH STATE POLLUTION CONTROL BOARD, THROUGH MEMBER SECRETARY
3. INTEGRATED POLLUTION COMMITTEE
4. STATE OF UTTAR PRADESH, THROUGH ADDITIONAL CHIEF SECRETARY
5. DISTRICT MAGISTRATE, GORAKHPUR

...Respondents

**SUBMISSION OF ADDITIONAL PRAYER WITH DOCUMENTS, FACTS AND
FIGURES IN ORIGINAL APPLICATION NO. 971/2024 (I.A. 675 OF 2024 & I.A.
678 OF 2024)**

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Applicant

Date: 24-01-2025

Place: Gorakhpur



Prajwal Chand

S/o Om Prakash Chand

Vill – Chilawa, Gorakhpur

Uttar Pradesh-273408

Mob : 8917847000 | Email Id - advprajwal@gmail.com

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

I.A. No. _____ OF 2025

IN

**O.A. NO. 971 OF 2024
(I.A. 675 OF 2024 & I.A. 678 OF 2024)**

IN THE MATTER OF:

1. PRAJJWAL CHAND

...Applicant

Versus

1. CENTRAL POLLUTION CONTROL BOARD, THROUGH MEMBER SECRETARY
2. UTTAR PRADESH STATE POLLUTION CONTROL BOARD, THROUGH MEMBER SECRETARY
3. INTEGRATED POLLUTION COMMITTEE
4. STATE OF UTTAR PRADESH, THROUGH ADDITIONAL CHIEF SECRETARY
5. DISTRICT MAGISTRATE, GORAKHPUR

...Respondents

**SUBMISSION OF ADDITIONAL PRAYER WITH DOCUMENTS, FACTS AND
FIGURES IN ORIGINAL APPLICATION NO. 971/2024**

MOST RESPECTFULLY SHEWETH

1. I Prajjwal Chand S/o Om Prakash Chand R/o Vill – Chilawa, Gorakhpur, Uttar Pradesh has sent a Letter petition to Public Grievance at Hon'ble NGT, New Delhi which has been taken suo-moto and registered as Original Application with OA No. 971/2024.
2. I would like to acknowledge Some more points to Principal Bench of Hon'ble NGT Regarding Integrated Pollution Committee (CBWTF) unit located at Vill- Bagha Gara, Gorakhpur.
3. The Chronological Events as per my best knowledge related to the CBWTF unit located at Vill- Bagha Gara, Gorakhpur.



S. No.	Date	Particulars	Annexure Marking
1.	2013	Partnership deed of Integrated Pollution Committee with Head Office at Gorakhpur.	Annexure- A/1
2.	10-07-2013	NOC grated to Integrated Pollution Committee Baghagara, Gorakhpur (Partner Shri Anup Pandey)	Annexure- A/2
3	20-11-2018	Consent to operate applied by Dr. Vinya Kumar Verma M/s Medical Pollution Control Committee and refused by UPPCB on ground that NOC is issued in name of Integrated Pollution Committee and no documentary evidence for transfer of lease deed and property. <i>Consent Refused</i>	Annexure- A/3
4.	23-11-2018	Consent to operate applied by Dr. Vinya Kumar Verma M/s Medical Pollution Control Committee and refused by UPPCB on ground that NOC is issued in name of Integrated Pollution Committee and no documentary evidence for transfer of lease deed and property. <i>Consent Refused</i>	Annexure- A/4
5.	13-07-2020	M/s MPCC applied for CTO under section 25/26 <i>Consent Refused</i>	Annexure- A/5
6.	13-07-2020	M/s MPCC applied for CTO under section 21/22 <i>Consent Refused</i>	Annexure- A/6
7.	07-04-2021	M/s MPCC applied for CTO under section 25/26 <i>Consent Refused with remark local public made agitation.</i>	Annexure- A/7
8.	07-04-2021	M/s MPCC applied for CTO under section 21/22 <i>Consent Refused with remark local public made agitation.</i>	Annexure- A/8
9.	22-09-2021	M/s MPCC applied for CTO under section 25/26 <i>Consent Refused with remark that CTE granted to Integrated Pollution Committee on 10-07-2013 and is expired and present proponent had not obtained valid CTE.</i>	Annexure- A/9
10.	22-09-2021	M/s MPCC applied for CTO under section 21/22	Annexure- A/10

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		<i>Consent Refused with remark that CTE granted to Integrated Pollution Committee on 10-07-2013 and is expired and present proponent had not obtained valid CTE.</i>	
11.	01-04-2022	M/s MPCC applied for CTO under section 21/22 <i>Consent Refused with remark that CTE granted to Integrated Pollution Committee on 10-07-2013 and is expired and present proponent had not obtained valid CTE.</i>	Annexure- A/11
12.	15-11-2022	M/s MPCC applied for CCA under section 25/26-21/22 and authorization <i>Consent Refused with remark that CTE granted to Integrated Pollution Committee on 10-07-2013 and is expired and present proponent had not obtained valid CTE.</i>	Annexure- A/12
13.	05-07-2023	M/s IPC applied for CCA under section 25/26-21/22 <i>Consent Refused.</i>	Annexure- A/13
14.	26-07-2023	Integrated Pollution Committee has applied CCA and granted from period 07-07-2023 to 31-12-2023.	Annexure- A/14
15.	23-01-2024	Integrated Pollution Committee through Dr. Pranjal Patel applied <i>CCA Refused.</i>	Annexure- A/15
16.	28-05-2024	M/s Integrated Pollution Committee through Dr. Pranjal Patel applied <i>CCA Refused with remark ownership is disputed.</i>	Annexure- A/16
17.	21-08-2024	M/s Integrated Pollution Committee through Dr. Pranjal Patel applied <i>CCA Refused with remark ownership is disputed.</i>	Annexure- A/17

4. The additional facts as per my best knowledge related to the CBWTF unit located at Vill- Bagha Gara, Gorakhpur.
5. All the ownership disputes reside between the mentioned three parties with a well-planned and plotted fraudulent activity: -



- a. M/s Integrated Pollution Committee as partnership firm Head Office Gorakhpur
Name of Partners
 - i. Mr. Arun Kumar Mishra
 - ii. Mr. Anoop Kumar Pandey
 - iii. Mr. Vivek Kumar Singh
 - b. M/s Medical Pollution Control Committee from Head Office Kanpur a registered society through secretary Dr. Vinay Kumar Verma
 - c. M/s Integrated Pollution Committee from Head Office Kanpur a proprietorship firm constituted in 2023 the owner is Dr. Pranjali Patel
6. It is to inform Hon'ble NGT that during joint inspection RO UPPCB has not given complete information about Integrated Pollution Control Committee. The fact is his prior CTE granted was expired much earlier and UPPCB RO office kept running showing on paper.
7. As per the Rejection of the CTO with Reference UPPCB letter 22-09-2021 reference 127441/UPPCB/Gorakhpur/UPPCB RO CTO/Water/Gorakhpur-2 with major reason *"Consent hereby refused due to reason consent to establish has been granted to M/s Integrated Pollution Committee Baghagara Tal Nawaroyal Tappa Haweli, Pargana-Bhawapar, Tehsil-Sadar, Gorakhpur vide office letter dated 10-07-2013 is expired now and present proponent has not obtained valid CTE after expiry of earlier CTE"*
8. I conclude in the above point that if the Uttar Pradesh Pollution Control Board is accepting the facts that the Consent To Establish granted to Integrated Pollution Committee Baghagara Tal Nawaroyal Tappa Haweli, Pargana-Bhawapar, Tehsil-Sadar, Gorakhpur vide office letter dated 10-07-2013 is expired. So, on what ground the M/s Integrated Pollution Committee through Dr. Pranjali Patel got the CCA granted on dated 26-07-2023 for the period of 07-07-2023 to 31-12-2023.



SUBMISSION OF THE REPLY OF THE I.A. 675 OF 2024 & I.A. 678 OF 2024

1. The IA filed by Medical Pollution Control Committee & Integrated Pollution Committee through its sole proprietor Pranjal Patel for their implement as respondents.
2. As above mentioned, both the IA Applicant in I.A. 675 OF 2024 & I.A. 678 OF 2024 Medical Pollution Control Committee & Integrated Pollution Committee through its sole proprietor Pranjal Patel are the main concerned parties by which fraudulent activities were held and the ownership of the CBWTF unit Vill – Bagha Gara, Gorakhpur became disputed.
3. As per the applicant of the I.A. 675 of 2024 i.e. Medical Pollution Control Committee has declared that Medical Pollution Control Committee has purchased the assets of the Integrated Pollution Committee Through its partners Anoop Pandey, Arun Mishra, Vivek Singh as the firm Integrated Pollution Committee was facing losses in the business and applicant of the I.A. 675 of 2024 and also declared that the lease deed has been surrendered.
4. So, as the Lease deed was executed by Anoop Pandey in 16.01.2014 from the Land owner on which the unit is located for the tenor of 10 Years which was ended in the 16.01.2024 but as per the applicant of I.A. 675 of 2024, Anoop Pandey has surrendered the lease deed on 06/01/2021.
5. In above conclusion to the above I would like to inform that Hon'ble NGT that as per the Sale Deed executed by the applicant, the land lease hold by the partnership firm Integrated Pollution Committee is surrendered on 06/01/2021 and the new land lease deed was done on dated 02/12/2023 by Arun Awasthi manager of Applicant of the I.A. 678 OF 2024.
6. Which clearly shows a gap of 2 Years 11 Months during which the land was under the ownership of the Land Owner i.e. Mr. Awadh Raj Yadav S/o Shri Drupad Yadav



7. It is pertinent to mention that there are two major reasons accepted by the applicants of the I.A. 675 OF 2024 & I.A. 678 OF 2024 which shown that the CTE issued to the Integrated Pollution Committee which was incorporated in 2013 is null and void as on current date as: -
- i. The Plant Machinery and other assets of the CBWTF unit located at Vill – Bagha Gara, Gorakhpur are sold two times first from the Integrated Pollution Committee to the Medical Pollution Control Committee and then from Medical Pollution Control Committee to Integrated Pollution Committee through its sole proprietor Pranjali Patel.
 - ii. There is gap period of 2 Years and 11 Months in which the land was not under the possession of the Integrated Pollution Committee, Medical Pollution Control Committee & Integrated Pollution Committee through its sole proprietor Pranjali Patel.
8. There are many conflicts also seen in the application submitted by the applicant of the I.A. 675 OF 2024 like in the application in point 5 it is mentioned that “*On the other hand Arun Awasthi’s name has also been mentioned as a joint owner but Arun Awasthi is not an owner of the said facility, Arun Awasthi is an employee in Medical Pollution Control Committee who was given authority to extend the lease deed. The true copy of the Authority Letter in favor of Arun Awasthi executed by MPCC is annexed as ANNEXURE A3*” But the annexure annexed with the application contains the Authority Letter which has issued by the Integrated Pollution Committee through its sole proprietor Pranjali Patel.
9. Which completely shows collusion and shows that all the sale deed process is not done as per law and the applicant of I.A. 675 OF 2024 is presenting misleading documents in the Hon’ble NGT.



PRAYER

In light of the above stated facts and circumstances, it is most respectfully prayed that this Hon'ble Tribunal may be pleased to pass the following order: -

1. Direct the Uttar Pradesh Pollution Control Board to declare that the Consent To Establish of the CBWTF unit at Vill – Bagha Gara, Gorakhpur is null and void and any new or old owner of the unit shall get the new Consent To Establish as per the Revised Guidelines for Common Bio-medical Waste Treatment Facilities 2016 and Environmental Clearance under EIA Notification 2006.
2. Direct the Uttar Pradesh Pollution Control Board to conduct a new gap analysis of the Gorakhpur region as per the "*Methodology to Conduct gap analysis with respect to generation and treatment of biomedical waste - Revision 1*" issued by the CPCB, and then also grant new CTE to the CBWTF unit.
3. Take strict actions on the applicant of the I.A. 675 OF 2024 for submitting conflict & misleading documents in the Hon'ble NGT as the applicant of the I.A. 675 OF 2024 is also involved in may disputes in which some are being heard under Hon'ble NGT and many are disposed which closer orders. Like in O.A. No. 1141 of 2024 & O.A. No. 496/2023 before the Principal Bench of Hon'ble NGT.
4. Take strict actions on the applicant of the I.A. 678 OF 2024 Integrated Pollution Committee through its sole proprietor Pranjali Patel as they got the Consent To Operate from UPPCB for the period of 07-07-2023 to 31-12-2023 and operated the unit between this period by knowing the fact the CTE is expired.

Date: 24-01-2025

Place: Gorakhpur

Applicant



Prajwal Chand

S/o Om Prakash Chand
Vill – Chilawa, Gorakhpur
Uttar Pradesh-273408

Mob : 8917847000 | Email Id - advprajwal@gmail.com



उत्तर प्रदेश UTTAR PRADESH

T. 745404



Arun Kumar Mishra



Anoop Kumar Pandey



Vivek Kumar Singh

PARTNERSHIP DEED

WHEREAS (1) MR. ARUN KUMAR MISHRA S/O Late BABBAN MISHRA R/O

778/W, Radhika Bhavan, Vivek-nagar, Bichiya, Gorakhpur.

(2) Mr. Anoop Kumar Pandey s/o Late Rudra Bali Pandey R/o G- 3/77, Rail vhar Phase - I, Chargawan, Gorakhpur.

(3) Mr. Vivek Kumar Singh s/o Late Sher Bahadur Singh r/o 124A, Manaspuram colony, Rustampur, Gorakhpur.

Arun Kumar Mishra

Anoop Kumar Pandey

Vivek Kumar Singh



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उत्तर प्रदेश UTTAR PRADESH

AL 298328

(2)

Have entered into an agreement of partnership to carry on the business of ALL Types of Integrated waste material control and management and any other business in the name and style of M/s. Integrated Pollution Committee (IPC), G3/76, Railvihar Phase-I Chargawan, Gorakhpur with effect from-04.02.2013 AND WHEREAS the partners mention above deem it proper and necessary to reduce the writing the term & conditions of the partnership to avoid misunderstanding between the partners in future if any under term and conditions given below, shall govern this partnership unless and otherwise modified:-

1. That the partnership business shall be carried on in the name and style of M/S INTEGRATED POLLUTION COMMITTEE, G-3/76, RAIL VIHAR-I, CHARGAWAN GORAKHPUR-273409. GORAKHPUR but the partners can also open & closed branch or branches with their mutual consent.

Anu Kumar Mishra

Anu Kumar Mishra

Vinod Kumar



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उत्तर प्रदेश UTTAR PRADESH

AL 298329

(3)

2. That the firm shall mainly deal in the business of ALL Type Integrated waste material control and management and any other business, as decided by mutual consent.
3. That the partners and their share in profit or losses of this partnership shall be as under.

(a)	Mr. ARUN KUMAR MISHRA	33.33%
(b)	Mr. ANOOP KUMAR PANDEY	33.33%
(c)	Mr. VIVEK KUMAR SINGH	33.33%
4. That the partnership firms shall be deemed to have been commenced w.e.f 04.02.2013
5. That the proper and regular accounts of this partnership shall be maintained and profit & loss account and a balance sheet shall be drawn every year and 31st march and profit or losses as the case may be shall divided to all the partners as mentioned in paragraph (3) of this partnership deed.

Arun Kumar Mishra

Anoop Kumar Pandey

Vivek Kumar Singh



Hand

4



उत्तर प्रदेश UTTAR PRADESH

AL 298330

(4)

6. That the bank account or accounts shall be opened in the name of the firm M/s Integrated Pollution Committee and shall be operated by any two partners or as decided by mutual consent.
7. That each partners will arange sum of rupess 10,000/- for the smooth and efficient running of this partnership business & shall be contributed by all the partners as and when required by the firm.
8. That the partnership shall be AT-WILL, The partnership firm shall continue till such tie the partners mutually decided and agree.
9. That each partner is jointly empowered to sign execute documents/ agreements with bank or other financial institutions and to sign and execute on the agreements and other paper with department of Govt, Central Govt, Private Body or bodies for and on behalf of the firm.

Anna Kumar Mishra



Am Kumar Pandey



Vinod Kumar



Chand



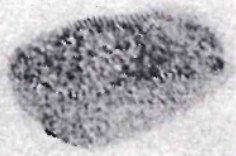
उत्तर प्रदेश UTTAR PRADESH

(5)

10. That no partner will be allowed to create any firm Individually in the name and style of M/s Integrated Pollution Committee .
11. That Descisions on policies making can be taken collectively by the partners by their mutual consent .
12. That no partner shall create any liability against neither this partnership firm for his personal benefit or gain nor the partnership firm shall be liable for the personal debts of any partner.
13. That no share shall be given to any partner or his nominee who is willing to leave the firm because of any dispute among the partners.
14. That the share can be given to the nominee of the said partner only if the partner is not able to work physically or mentally or on the death of the partner.

Amr Kumar Mishra

Amr Kumar Mishra



Amr Kumar Mishra

6

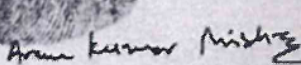



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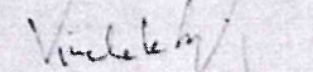
AL 298332

(6)

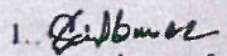
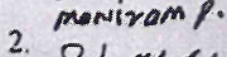

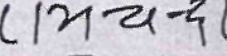
14. Compensation can be given to the nominee of the said partner only if the partner is not able to work physically or mentally or on the death of the partner.
15. That in case of any dispute between the partners, the matter shall be referred to arbitration mutually agreed and the award of the arbitrator or arbitrators as the case may be shall be final and binding on the partner.
16. That in other respects, this partnership shall be governed by the Indian Partnership Act, 1932. Wherefore the partners have signed this deed of partnership in the presence of witnesses so mention below.

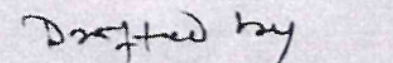

Signature of 1st partner


Signature of 2nd partner


Signature of 3rd partner

Witness:-

1.  Bilwajoy Chandra
 2.  Maniram P. V. District Judge
-  Manoj Kumar
 Manoj Kumar

Drafted by
 Brajulla Sinha
Advocate
Dt. 24.01.2014

 Chand



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

Annexure - A/2

'पिकप भवन' तृतीय तल, बी-ब्लॉक, विभूति खण्ड,
गोमती नगर, लखनऊ

7

देश का नाम है जो

संदर्भ संख्या F27364 / 1A-6/NOL-159/गोरानपुर/2013 दिनांक 10/7/13

सेवा में,

मेरे
.....
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.....

विषय: पर्यावरणीय प्रदूषण की दृष्टि से / नई इकाई की स्थापना हेतु / कार्यरत इकाई की उत्पादन क्षमता में
विस्तार / संयंत्रों के नवीनीकरण हेतु अनापत्ति प्रमाण पत्र निर्गमन

२२२४

महोदय,

कृपया उपरोक्त विषयक अपने आवेदन पत्र दिनांक 10/7/13 का संदर्भ लें। आपके आवेदन पर विचार किया गया है तथा कृपया अवगत हो कि उद्योग को पर्यावरणीय प्रदूषण के दृष्टिकोण से निम्नलिखित विशिष्ट शर्तों एवं सामान्य शर्तों (संलग्नक) के समुचित अनुपालन के साथ शर्त अनापत्ति स्वीकृत की जाती है।

1. अनापत्ति प्रमाण-पत्र निम्नलिखित विशिष्ट विवरणों के लिए ही निर्गत किया जा रहा है :-

(क) स्थल : गोरानपुर, कानपुर जिले का क्षेत्र, क्षेत्र नं. 10, वि. नं. 10
समाप्त अंतर्गत 10/13, 10/13
10/13, 10/13, 10/13, 10/13
10/13, 10/13, 10/13, 10/13

(ख) उत्पादन : 10/13, 10/13, 10/13, 10/13
10/13, 10/13, 10/13, 10/13

Hand

(ग) मुख्य कच्चे माल

पारिस्थितिक वेस्ट

(घ) औद्योगिक उत्प्रावह की मात्रा

१००० लीटर/दिन

(ङ) प्रयुक्त ईंधन

इंधन १५ लीटर/दिन

उपर्युक्त विषय वस्तु में किसी भी प्रकार से परिवर्तन करने पर पुनः अनापत्ति प्रमाण-पत्र प्राप्त करना आवश्यक होगा।

- उद्योग में सभी आवश्यक यंत्र, संयंत्र, हरित पट्टिका, उत्प्रावह शुद्धिकरण संयंत्र तथा वायु प्रदूषण नियंत्रण व्यवस्था की स्थापना में की गयी प्रगति रिपोर्ट इस कार्यालय में प्रत्येक माह की दसवीं तारीख तक निरंतर प्रेषित करें।
- उद्योग इकाई में परीक्षण उत्पादन तब तक प्रारम्भ नहीं करें जब तक कि वह बोर्ड से जल एवं वायु अधिनियमों के अन्तर्गत सहमति प्राप्त न कर लें। जल एवं वायु सहमति प्राप्त करने हेतु इकाई ने उत्पादन प्रारम्भ करने की तिथि से कम से कम 2 माह पहले निर्धारित सहमति आवेदन पत्रों को उत्पादन पूर्व प्रथम आवेदन का उल्लेख करते हुए इस कार्यालय में अवश्य ही जमा कर दिया जाए। यदि उद्योग उपरोक्त का अनुपालन नहीं करता है तो उक्त अधिनियमों के वैधानिक प्राविधानों के अन्तर्गत उद्योग के विरुद्ध बिना किसी पूर्व सूचना के विधिक कार्यवाही की जा सकती है।
- उद्योग में परीक्षण उत्पादन के पूर्व हमारे क्षेत्रीय कार्यालय द्वारा इकाई का निरीक्षण सुनियोजित किया जाए।

Hand

करने पर बोर्ड द्वारा निर्गत अनापत्ति प्रमाण-पत्र निरस्त कर दिया जाएगा। बोर्ड का अधिकार सुरक्षित है कि अनापत्ति की शर्तों में संशोधन किया जाय अथवा निरस्त कर दिया जाय। उपर्युक्त विशिष्ट एवं सामान्य शर्तों के सम्बन्ध में उद्योग द्वारा इस कार्यालय में दिनांक 31. 8. 13 तक प्रथम अनुपालन आख्या अवश्य प्रेषित की जाए।

अनुपालन आख्या नियमित प्रेषित की जाए अन्यथा अनापत्ति निरस्त कर दी जाएगी।

भवदीय

सदस्य सचिव

पृष्ठांकन सं.

/एन. ओ. सी.

तद दिनांक

प्रतिलिपि :

1. महाप्रबन्धक, जिला उद्योग केन्द्र :
2. उपकर अधिकारी, उ. प्र. प्रदूषण नियंत्रण बोर्ड, लखनऊ।
3. क्षेत्रीय अधिकारी, उ. प्र. प्रदूषण नियंत्रण बोर्ड :
4.

मुख्य पर्यावरण अधिकारी

(सर्किल-)

Hand



UTTAR PRADESH POLLUTION CONTROL BOARD

11

Building.No. TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226 010
Telephone: +91-522-2720831, 2720681, 2720691 (Fax): +91-522-2720764

Ref No. -
34542/UPPCB/Gorakhpur(UPPCBRO)/CTO/air/GORAKHPUR/2018

Dated : 20/11/2018

To ,

M/S VINAY KUMAR VERMA
MEDICAL POLLUTION CONTROL COMMITTEE
Village Baghaghara Nawartola Tappa Haweli Pargana Bhawapar ,GORAKHPUR,
GORAKHPUR

Sub : **Consent To Operate Application under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 as amended.**

Kindly refer to your consent application dated 09/10/2018 received on 09/10/2018 under section 21/22 of Air (Prevention & Control of Pollution) Act,1981 as amended. Your application and the information submitted by you have been examined along with the facts found during inspection made by officers of UPPCB on 20/11/2018 .Your consent application is hereby refused/return due to following reasons.

Reasons :-

- ✓ 1. NOC/CTE for the said CBWTF was issued in the name of Ms/ Integrated Pollution Committee, while CTO has been apply by MPCC, Gorakhpur.
- ✓ 2. No documentary evidence for transfer/property/lease deed has been submitted.
3. No information about quantity of incineration ash has been provided.
4. Details of APCS has not been given.
5. Details of Plant and Machinery with capacity for processing of Bio-Medical Waste has not been provided.
6. Incinerator of 100 Kg/hr, Autoclave of capacity 200 Kg/Batch and Shredder-50 Kg/hr have not been installed in the CBWTF.
7. The CBWTF has not installed any equipment/Air pollution control system as per Bio-Medical Waste Management Rules, 2016.

The Consent to Operate under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 as amended is hereby refused.Further, you are hereby informed to comply with the mandatory provisions of Air Act.

Vibhuti Khand

This order is issued with the approval of competent authority.

PRAMOD KUMAR AGARWAL Digitally signed by PRAMOD KUMAR
AGARWAL
Date: 2018.12.08 18:49:42 +05'30'
(Authorized Signatory)

Copy To -

Regional Officer, U.P. Pollution Control Board, Gorakhpur for information and necessary action.

PRAMOD KUMAR AGARWAL Digitally signed by PRAMOD KUMAR AGARWAL
Date: 2018.12.08 18:50:38 +05'30'
(Authorized Signatory)

Hand



UTTAR PRADESH POLLUTION CONTROL BOARD

A
12

Building.No. TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226 010
Telephone: +91-522-2720831, 2720681, 2720691 (Fax): +91-522-2720764

Ref No. -
34553/UPPCB/Gorakhpur(UPPCBRO)/CTO/water/GORAKHPUR/20
18

Dated : 23/11/2018

To ,

M/S VINAY KUMAR VERMA
MEDICAL POLLUTION CONTROL COMMITTEE
Village Baghaghara Nawartola Tappa Haweli Pargana Bhawapar ,GORAKHPUR,
GORAKHPUR

Sub : Consent to Operate Application under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 as amended.

Kindly refer to your consent application dated 09/10/2018 and received on 09/10/2018 under section 25/26 of Water (Prevention & Control of Pollution) Act,1974 as amended. Your application and the information submitted have been examined along with the facts found during inspection made by officers of UPPCB on 13/11/2018 . Your consent application is hereby refused due to following reason.

Reasons :-

- ✓ 1. NOC/CTE for the said CBWTF was issued in the name of Ms/ Integrated Pollution Committee, while CTO has been applied by M/s MPCC, Gorakhpur.
- ✓ 2. No documentary evidence for transfer of property/lease deed has been submitted.
3. No information about quantity of incineration ash has been provided.
4. Details of ETP has not been given.
5. Details of Plant and Machinery with capacity for processing of Bio-Medical Waste has not been provided.
6. Incinerator of 100 Kg/hr, Autoclave of capacity 200 Kg/Batch and Shredder-50 Kg/hr have not been installed in the CBWTF.
7. The CBWTF has not installed any equipment for Water Pollution Control.

The Consent to Operate under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 as amended is hereby refused.Further, you are hereby informed to comply with the mandatory provisions of Water Act.

Handwritten signature

This order is issued with the approval of competent authority.

PRAMOD KUMAR
AGARWAL

Digitally signed by PRAMOD KUMAR
AGARWAL
Date: 2018.12.08 18:01:36 +05'30'

(Authorized Signatory)

Copy To -

Regional Officer, U.P. Pollution Control Board, Gorakhpur for information and necessary action.

PRAMOD KUMAR
AGARWAL

Digitally signed by PRAMOD KUMAR
AGARWAL
Date: 2018.12.08 18:02:25 +05'30'

(Authorized Signatory)

Handwritten signature



UTTAR PRADESH POLLUTION CONTROL BOARD

13

Building.No. TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226 010
Telephone: +91-522-2720831, 2720681, 2720691 (Fax): +91-522-2720764

Ref No. -
94926/UPPCB/Gorakhpur(UPPCBRO)/CTO/water/GORAKHPUR/20
20

Dated : 13/07/2020

To ,

M/S VINAY KUMAR VERMA
MEDICAL POLLUTION CONTROL COMMITTEE
Khasra No. 576-577, Village Bhauapar, Tehsil -Sadar, District- Gorakhpur
(UP),GORAKHPUR,273016
GORAKHPUR

Sub : Consent to Operate Application under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 as amended.

Kindly refer to your consent application dated 19/05/2020 and received on 19/05/2020 under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 as amended. Your application and the information submitted have been examined along with the facts found during inspection made by officers of UPPCB on 06/07/2020 . Your consent application is hereby refused due to following reason.

Reasons :-

1. The unit has not installed autoclave.
2. During the inspection the ETP was found in tattered condition.
3. The unit has not installed sludge drying beds and filter press.
4. The unit has not installed separate electric meter for the consumption of electricity for the operation of ETP.
5. No boundarywall was found around the factory premises.
6. The industry has not installed sensor and panel was not found in primary and secondary chamber of incinerator.
7. The industry has not installed PLC waste control system in incinerator.
8. The industry has not installed graphic or computer recording device with incinerator system.
9. The industry has not installed Online Monitoring System for flue gas emission.

Handwritten signature

10. The industry has not installed Online Effluent Monitoring System for ETP.

11. The industry has not submitted the conditions of NOC issued by the Board.

The Consent to Operate under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 as amended is hereby refused. Further, you are hereby informed to comply with the mandatory provisions of Water Act.

This order is issued with the approval of competent authority.

Ashok
Kumar
Tiwari

Digitally signed by
Ashok Kumar
Tiwari
Date: 2020.07.13
20:42:42 +05'30'

(Authorized Signatory)

Copy To -

Regional Officer, U.P. Pollution Control Board, Gorakhpur for information and necessary action.

Ashok
Kumar
Tiwari

Digitally signed by
Ashok Kumar
Tiwari
Date: 2020.07.13
20:43:40 +05'30'

(Authorized Signatory)

Ashok Kumar Tiwari

14



UTTAR PRADESH POLLUTION CONTROL BOARD

Building.No. TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226 010
Telephone: +91-522-2720831, 2720681, 2720691 (Fax): +91-522-2720764

Ref No. - 94923/UPPCB/Gorakhpur(UPPCBRO)/CTO/air/GORAKHPUR/2020

Dated : 13/07/2020

To ,

M/S VINAY KUMAR VERMA
MEDICAL POLLUTION CONTROL COMMITTEE
Khasra No. 576-577, Village Bhauapar, Tehsil -Sadar, District- Gorakhpur
(UP),GORAKHPUR,273016
GORAKHPUR

Sub : Consent To Operate Application under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 as amended.

Kindly refer to your consent application dated 19/05/2020 received on 19/05/2020 under section 21/22 of Air (Prevention & Control of Pollution) Act,1981 as amended. Your application and the information submitted by you have been examined along with the facts found during inspection made by officers of UPPCB on 06/07/2020. Your consent application is hereby refused/return due to following reasons.

Reasons :-

1. The unit has not installed autoclave.
2. During the inspection the ETP was found in tattered condition.
3. The unit has not installed sludge drying beds and filter press.
4. The unit has not installed separate electric meter for the consumption of electricity for the operation of ETP.
5. No boundarywall was found around the factory premises.
6. The industry has not installed sensor and panel was not found in primary and secondary chamber of incinerator.
7. The industry has not installed PLC waste control system in incinerator.
8. The industry has not installed graphic or computer recording device with incinerator system.
9. The industry has not installed Online Monitoring System for flue gas emission.

Hand

10. The industry has not installed Online Effluent Monitoring System for ETP.

11. The industry has not submitted the conditions of NOC issued by the Board.

The Consent to Operate under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 as amended is hereby refused. Further, you are hereby informed to comply with the mandatory provisions of Air Act.

This order is issued with the approval of competent authority.

Ashok
Kumar
Tiwari

Digitally signed
by Ashok Kumar
Tiwari
Date: 2020.07.13
20:49:59 +05'30'

(Authorized Signatory)

Copy To -

Regional Officer, U.P. Pollution Control Board, Gorakhpur for information and necessary action.

Ashok
Kumar
Tiwari

Digitally signed by
Ashok Kumar Tiwari
Date: 2020.07.13
20:50:38 +05'30'

(Authorized Signatory)

Handwritten signature

15



UTTAR PRADESH POLLUTION CONTROL BOARD

Building.No. TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226 010
Telephone: +91-522-2720831, 2720681, 2720691 (Fax): +91-522-2720764

Ref No. -
120331/UPPCB/Gorakhpur(LAB)/CTO/water/GORAKHPUR/2021

Dated : 07/04/2021

To ,

M/S VINAY KUMAR VERMA
MEDICAL POLLUTION CONTROL COMMITTEE
VILLAGE - BAGHAGARATAAL - NAWARTOLA, TAPPA HAWELI, PARGANA -
BHAWAPAR, TEHSIL - SADAR, GORAKHPUR, GORAKHPUR, 273401
GORAKHPUR

Sub : Consent to Operate Application under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 as amended.

Kindly refer to your consent application dated 31/01/2021 and received on 31/01/2021 under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 as amended. Your application and the information submitted have been examined along with the facts found during inspection made by officers of UPPCB on 23/02/2021 . Your consent application is hereby refused due to following reason.

Reasons :-

1. The double chamber incinerator, shredder and autoclave were installed in the unit, but the capacity of the same could not be verified due to absence of documents.
2. On the day (date-26.03.2021) of inspection, the automatic feeding arrangement temperature sensor, PLC control system in incinerator were not installed.
3. ETP is installed but sludge/filter press is not installed and OCEMS is also not installed at the final point of discharge of treated effluent.
4. The water meters were not installed at inlet and outlet of ETP and recycling arrangement of treated effluent is also not installed.
5. For increase in resident time in secondary chamber, no arrangement has been made till the date of inspection (date-26.03.2021).
6. During inspection, the ramp for washing of vehicles and the arrangement to cater the polluted effluent generated from the same were incomplete.
7. Metal road is not established for movement of vehicles.
8. No separate energy meters were installed for operation of ETP and APCS.
9. The CBWTF has not installed ETP and APCS as per the guideline of CPCB and the modernization of CBWTF is not completed with respect to guideline of CPCB.
10. It is mentioned in the inspection report that agitation was done by local public for operation of CBWTF.
11. CBWTF did not complied the condition of CTE issued vide letter dated 10.07.2013.

Handwritten signature

The Consent to Operate under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 as amended is hereby refused. Further, you are hereby informed to comply with the mandatory provisions of Water Act.

This order is issued with the approval of competent authority.

RAKESH
KUMAR
TYAGI
(Authorized Signatory)

Digitally signed by RAKESH KUMAR TYAGI
DN: cn=RAKESH KUMAR TYAGI, o=Central Board, ou=Environment, postalCode=220018, st=Uttar Pradesh, serialNumber=1027396663988948841, cn=RAKESH KUMAR TYAGI
Date: 2021.04.27 17:37:59 +05'30'

Copy To -

Regional Officer, U.P. Pollution Control Board, Gorakhpur for information and necessary action.

RAKESH
KUMAR TYAGI
(Authorized Signatory)

Digitally signed by RAKESH KUMAR TYAGI
DN: cn=RAKESH KUMAR TYAGI, o=Central Board, ou=Environment, postalCode=220018, st=Uttar Pradesh, serialNumber=1027396663988948841, cn=RAKESH KUMAR TYAGI
Date: 2021.04.27 17:42:27 +05'30'



16



UTTAR PRADESH POLLUTION CONTROL BOARD

Building.No. TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226 010
Telephone: +91-522-2720831, 2720681, 2720691 (Fax): +91-522-2720764

Ref No. -
120321/UPPCB/Gorakhpur(LAB)/CTO/air/GORAKHPUR/2021

Dated : 07/04/2021

To ,

M/S VINAY KUMAR VERMA
MEDICAL POLLUTION CONTROL COMMITTEE
VILLAGE - BAGHAGARATAAL - NAWARTOLA, TAPPA HAWELI, PARGANA -
BHAWAPAR, TEHSIL - SADAR, GORAKHPUR, GORAKHPUR, 273401
GORAKHPUR

Sub : Consent To Operate Application under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 as amended.

Kindly refer to your consent application dated 31/01/2021 received on 31/01/2021 under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 as amended. Your application and the information submitted by you have been examined along with the facts found during inspection made by officers of UPPCB on 23/02/2021. Your consent application is hereby refused/return due to following reasons.

Reasons :-

1. The double chamber incinerator, shredder and autoclave were installed in the unit, but the capacity of the same could not be verified due to absence of documents.
2. On the day (date-26.03.2021) of inspection, the automatic feeding arrangement temperature sensor, PLC control system in incinerator were not installed.
3. ETP is installed but sludge/filter press is not installed and OCEMS is also not installed at the final point of discharge of treated effluent.
4. The water meters were not installed at inlet and outlet of ETP and recycling arrangement of treated effluent is also not installed.
5. For increase in resident time in secondary chamber, no arrangement has been made till the date of inspection (date-26.03.2021).
6. During inspection, the ramp for washing of vehicles and the arrangement to cater the polluted effluent generated from the same were incomplete.
7. Metal road is not established for movement of vehicles.
8. No separate energy meters were installed for operation of ETP and APCS.
9. The CBWTF has not installed ETP and APCS as per the guideline of CPCB and the modernization of CBWTF is not completed with respect to guideline of CPCB.
10. It is mentioned in the inspection report that agitation was done by local public for operation of CBWTF.
11. CBWTF did not complied the condition of CTE issued vide letter dated 10.07.2013.

Hand

The Consent to Operate under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 as amended is hereby refused. Further, you are hereby informed to comply with the mandatory provisions of Air Act.

This order is issued with the approval of competent authority.

**RAKESH
KUMAR
TYAGI**
(Authorized Signatory)

Digitally signed by RAKESH KUMAR TYAGI
DN: cn=RAKESH KUMAR TYAGI, o=Uttar Pradesh Pollution Control Board, ou=Environment, postalCode=226010, st=Uttar Pradesh, 2.5.4.20=4a43381716551481e196a49
30729461c227296ee33a607faab68
2474, email=RAKESH KUMAR TYAGI
Date: 2021.04.07 17:30:50 +05'30'

Copy To -

Regional Officer, U.P. Pollution Control Board, Horakhpur for information and necessary action.

**RAKESH
KUMAR TYAGI**
(Authorized Signatory)

Digitally signed by RAKESH KUMAR TYAGI
DN: cn=RAKESH KUMAR TYAGI, o=Uttar Pradesh Pollution Control Board, ou=Environment, postalCode=226010, st=Uttar Pradesh, 2.5.4.20=4a43381716551481e196a4930729461c227296ee33a607faab682474, email=RAKESH KUMAR TYAGI
Date: 2021.04.07 17:31:17 +05'30'

Handwritten signature



UTTAR PRADESH POLLUTION CONTROL BOARD

17

Building.No. TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226 010
Telephone: +91-522-2720831, 2720681, 2720691 (Fax): +91-522-2720764

Dated : 22/09/2021

Ref No. -
127441/UPPCB/Gorakhpur(UPPCBRO)/CTO/water/GORAKHPUR/2
021

To ,

M/S VINAY KUMAR VERMA
MEDICAL POLLUTION CONTROL COMMITTEE
VILLAGE - BAGHAGARATAAL - NAWARTOLA, TAPPA HAWELI, PARGANA -
BHAWAPAR, TEHSIL - SADAR, GORAKHPUR, GORAKHPUR
GORAKHPUR

Sub : Consent to Operate Application under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 as amended.

Kindly refer to your consent application dated 27/05/2021 and received on 27/05/2021 under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 as amended. Your application and the information submitted have been examined along with the facts found during inspection made by officers of UPPCB on 08/09/2021. Your consent application is hereby refused due to following reason.

Reasons :-

1. In respect of online query dated 27.08.2021, the reply submitted by proponent on 02.09.2021 is unsatisfactory.

✓ 2. Consent To Establish has been granted to M/s Integrated Pollution Committee, BAGHAGARATAAL - NAWARTOLA, TAPPA HAWELI, PARGANA - BHAWAPAR, TEHSIL - SADAR, GORAKHPUR vide office letter dated 10.07.2013, is expired now and present proponent has not obtained valid CTE after the expiry of earlier CTE.

3. Proponent has not taken authorization under the provisions of Hazardous and Other Waste (Management and Transboundary) Rules, 2016.

4. Compliance report of earlier authorization under the provisions of Bio-Medical Waste Management Rules, 2016 is not submitted by proponent.

The Consent to Operate under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 as amended is hereby refused. Further, you are hereby informed to comply with the mandatory provisions of Water Act.

This order is issued with the approval of competent authority.

RAKESH
KUMAR TYAGI
(Authorized Signatory)

Digitally signed by
RAKESH KUMAR TYAGI
Date: 2021.09.22
12:25:27 +05'30'

Copy To -

Regional Officer, U.P. Pollution Control Board, Gorakhpur for information and necessary action.

RAKESH
KUMAR TYAGI
(Authorized Signatory)

Digitally signed by
RAKESH KUMAR TYAGI
Date: 2021.09.22
12:26:11 +05'30'

Hand



UTTAR PRADESH POLLUTION CONTROL BOARD

Building.No. TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226 010
Telephone: +91-522-2720831, 2720681, 2720691 (Fax): +91-522-2720764

Dated : 22/09/2021

Ref No. -
127440/UPPCB/Gorakhpur(UPPCBRO)/CTO/air/GORAKHPUR/202
1

To ,

M/S VINAY KUMAR VERMA
MEDICAL POLLUTION CONTROL COMMITTEE
VILLAGE - BAGHAGARATAAL - NAWARTOLA, TAPPA HAWELI, PARGANA -
BHAWAPAR, TEHSIL - SADAR, GORAKHPUR, GORAKHPUR
GORAKHPUR

Sub : Consent To Operate Application under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 as amended.

Kindly refer to your consent application dated 27/05/2021 received on 27/05/2021 under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 as amended. Your application and the information submitted by you have been examined along with the facts found during inspection made by officers of UPPCB on 08/09/2021. Your consent application is hereby refused/return due to following reasons.

Reasons :-

1. In respect of online query dated 27.08.2021, the reply submitted by proponent on 02.09.2021 is unsatisfactory.

2. Consent To Establish has been granted to M/s Integrated Pollution Committee, BAGHAGARATAAL - NAWARTOLA, TAPPA HAWELI, PARGANA - BHAWAPAR, TEHSIL - SADAR, GORAKHPUR vide office letter dated 10.07.2013, is expired now and present proponent has not obtained valid CTE after the expiry of earlier CTE.

3. Proponent has not taken authorization under the provisions of Hazardous and Other Waste (Management and Transboundary) Rules, 2016.

4. Compliance report of earlier authorization under the provisions of Bio-Medical Waste Management Rules, 2016 is not submitted by proponent.

The Consent to Operate under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 as amended is hereby refused. Further, you are hereby informed to comply with the mandatory provisions of Air Act.

Handwritten signature

This order is issued with the approval of competent authority.

RAKESH
KUMAR TYAGI
(Authorized Signatory)

Digitally signed by
RAKESH KUMAR TYAGI
Date: 2021.09.22
12:51:22 +05'30'

Copy To -

Regional Officer, U.P. Pollution Control Board, Gorakhpur for information and necessary action.

RAKESH
KUMAR TYAGI
(Authorized Signatory)

Digitally signed by
RAKESH KUMAR TYAGI
Date: 2021.09.22
12:52:37 +05'30'

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UTTAR PRADESH POLLUTION CONTROL BOARD

Building.No. TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226 010
Telephone: +91-522-2720831, 2720681, 2720691 (Fax): +91-522-2720764

Dated : 01/04/2022

Ref No. -
142284/UPPCB/Gorakhpur(UPPCBRO)/CTO/water/GORAKHPUR/2
021

To ,

M/S VINAY KUMAR VERMA
MEDICAL POLLUTION CONTROL COMMITTEE
VILLAGE- BAGHAGARATAAL-NAWARTOLA, TAPPA HAWELI, PARGANA-
BHAWAPAR, TAHSIL- SADAR, GORAKHPUR, GORAKHPUR, 273152
GORAKHPUR

Sub : Consent to Operate Application under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 as amended.

Kindly refer to your consent application dated 23/12/2021 and received on 23/12/2021 under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 as amended. Your application and the information submitted have been examined along with the facts found during inspection made by officers of UPPCB on 18/02/2022 . Your consent application is hereby refused due to following reason.

Reasons :-

1. Consent To Establish has been granted to M/s Integrated Pollution Committee, BAGHAGARATAAL - NAWARTOLA, TAPPA HAWELI, PARGANA - BHAWAPAR, TEHSIL - SADAR, GORAKHPUR vide office letter dated 10.07.2013, is expired now and present proponent has not obtained valid CTE after the expiry of earlier CTE.
2. Compliance report of earlier authorization under the provisions of Bio-Medical Waste Management Rules, 2016 is not submitted by proponent.
3. During the inspection the ETP was found in decrepit condition.
4. The industry has not installed graphic or computer recording device with incinerator system.
5. The industry has not installed Online Monitoring System for flue gas emission.
6. The industry has not made provisions in incinerator to increase resident time w.r.t. CPCB Guideline.
7. The industry has not made ramp for washing of vehicles and the arrangement to cater the polluted effluent generated.

Vibhuti Khand

8. The temporary storage of Bio Medical Waste was found in decrepit condition during inspection.

The Consent to Operate under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 as amended is hereby refused. Further, you are hereby informed to comply with the mandatory provisions of Water Act.

This order is issued with the approval of competent authority.

(Authorized Signatory)

RAM KUMAR
SINGH

Chief Environmental Officer, Circle-6

Digitally signed by RAM KUMAR SINGH
DN: cn=RAM KUMAR SINGH, o=U.P. Pollution Control Board, ou=U.P. Pollution Control Board, email=RAMKUMAR.SINGH@uppcb.gov.in, c=IN
Date: 2024.08.14 10:52:00 +05'30'

Copy To -

Regional Officer, U.P. Pollution Control Board, Gorakhpur for information and necessary action.

RAM KUMAR
SINGH

Chief Environmental Officer, Circle-6

(Authorized Signatory)

Digitally signed by RAM KUMAR SINGH
DN: cn=RAM KUMAR SINGH, o=U.P. Pollution Control Board, ou=U.P. Pollution Control Board, email=RAMKUMAR.SINGH@uppcb.gov.in, c=IN
Date: 2024.08.14 10:52:00 +05'30'





UTTAR PRADESH POLLUTION CONTROL BOARD

Building.No. TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226 010
Telephone: +91-522-2720831, 2720681, 2720691 (Fax): +91-522-2720764

Ref No. -
142192/UPPCB/Gorakhpur(UPPCBRO)/CTO/air/GORAKHPUR/202
1

Dated : 01/04/2022

To ,

M/S VINAY KUMAR VERMA
MEDICAL POLLUTION CONTROL COMMITTEE
VILLAGE- BAGHAGARATAAL-NAWARTOLA, TAPPA HAWELI, PARGANA-
BHAWAPAR, TAHSIL- SADAR, GORAKHPUR, GORAKHPUR, 273152
GORAKHPUR

Sub : Consent To Operate Application under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 as amended.

Kindly refer to your consent application dated 23/12/2021 received on 23/12/2021 under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 as amended. Your application and the information submitted by you have been examined along with the facts found during inspection made by officers of UPPCB on 18/02/2022. Your consent application is hereby refused/return due to following reasons.

Reasons :-

1. Consent To Establish has been granted to M/s Integrated Pollution Committee, BAGHAGARATAAL - NAWARTOLA, TAPPA HAWELI, PARGANA - BHAWAPAR, TEHSIL - SADAR, GORAKHPUR vide office letter dated 10.07.2013, is expired now and present proponent has not obtained valid CTE after the expiry of earlier CTE.
2. Compliance report of earlier authorization under the provisions of Bio-Medical Waste Management Rules, 2016 is not submitted by proponent.
3. During the inspection the ETP was found in decrepit condition.
4. The industry has not installed graphic or computer recording device with incinerator system.
5. The industry has not installed Online Monitoring System for flue gas emission.
6. The industry has not made provisions in incinerator to increase resident time w.r.t. CPCB Guideline.
7. The industry has not made ramp for washing of vehicles and the arrangement to cater the polluted effluent generated.

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21



UTTAR PRADESH POLLUTION CONTROL BOARD

Building.No. TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226 010
Telephone: +91-522-2720831, 2720681, 2720691 (Fax): +91-522-2720764

Ref No. -
165123/UPPCB/Gorakhpur(UPPCBRO)/CTO/both/GORAKHPUR/20
22

Dated : 15/11/2022

To ,

M/S VINAY KUMAR VERMA
MEDICAL POLLUTION CONTROL COMMITTEE
VILLAGE- BAGHAGARATAAL-NAWARTOLA, TAPPA HAWELI, PARGANA
BHAWAPAR,TAHSIL- SADAR, GORAKHPUR,,GORAKHPUR,273152
GORAKHPUR

Sub : Consolidated Consent to Operate and/or Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) Application under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 as amended, under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 as amended and Authorization under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules , 2016.

Kindly refer to your Consolidated Consent to Operate and/or Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) application dated 30/09/2022 and received on 30/09/2022 under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 as amended, under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 as amended and Authorization under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Your application and the information submitted by you have been examined along with the facts found during inspection made by officers of UPPCB on 31/10/2022 . Your consent application is hereby refused due to following reason.

Reasons :-

1. Consent To Establish has been granted to M/s Integrated Pollution Committee, BAGHAGARATAAL - NAWARTOLA, TAPPA HAWELI, PARGANA - BHAWAPAR, TEHSIL - SADAR, GORAKHPUR vide office letter dated 10.07.2013, is expired now and present proponent has not obtained valid CTE after the expiry of earlier CTE.
2. Compliance report of earlier authorization under the provisions of Bio-Medical Waste Management Rules, 2016 is not submitted by proponent.
3. During the inspection the ETP was found in decrepit condition.
4. The industry has not installed graphic or computer recording device with incinerator system.

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5. The industry has not installed Online Monitoring System for flue gas emission.
6. The industry has not made provisions in incinerator to increase resident time w.r.t. CPCB Guideline.
7. The industry has not made ramp for washing of vehicles and the arrangement to cater the polluted effluent generated.
8. The temporary storage of Bio Medical Waste was found in decrepit condition during inspection.

The Consolidated Consent to Operate and/or Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) Application under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 as amended, under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 as amended and Authorization under the provisions of Hazardous and Other Wastes (Management and Transboundry Movement) Rules , 2016 is hereby refused. Further, you are hereby informed to comply with the mandatory provisions of Water Act 1974, Air Act 1981 and HWM Rules 2016

This order is issued with the approval of competent authority.

(Authorized Signatory)

RAM KUMAR SINGH Digitally signed by RAM KUMAR SINGH
Date: 2022.11.15 21:01:06 +05'30'

Chief Environmental Officer, Circle-6

Copy To -

Regional Officer, U.P. Pollution Control Board, Gorakhpur for information and necessary action.

RAM KUMAR SINGH Digitally signed by RAM KUMAR SINGH
Date: 2022.11.15 21:02:18
Chief Environmental Officer, Circle-6

(Authorized Signatory)

Handwritten signature



UTTAR PRADESH POLLUTION CONTROL BOARD

Building.No. TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226 010
Telephone: +91-522-2720831, 2720681, 2720691 (Fax): +91-522-2720764

Ref No. -
185242/UPPCB/Gorakhpur(UPPCBRO)/CTO/both/GORAKHPUR/20
23

Dated : 05/07/2023

To ,

M/S DR PRANJAL PATEL
INTEGRATED POLLUTION COMMITTEE
Vill. Baghagada,Taal-Navartaal, Tappa Haveli, Pargana Bhauvapaar, Tahsil -Sadar, Dist.
Gorakhpur ,GORAKHPUR,
GORAKHPUR

Sub : Consolidated Consent to Operate and/or Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) Application under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 as amended, under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 as amended and Authorization under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules , 2016.

Kindly refer to your Consolidated Consent to Operate and/or Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) application dated 28/05/2023 and received on 28/05/2023 under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 as amended, under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 as amended and Authorization under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Your application and the information submitted by you have been examined along with the facts found during inspection made by officers of UPPCB on 06/06/2023 . Your consent application is hereby refused due to following reason.

Reasons :-

1. The double chamber incinerator, shredder and autoclave were installed in the unit, but the capacity of the same could not be verified due to absence of documents.
2. On the day (date-01.06.2023) of inspection, the automatic feeding arrangement temperature sensor, PLC control system in incinerator were not installed.
3. For increase in resident time in secondary chamber, no arrangement has been made till the date of inspection (date- 01.06.2023).
4. OCEMS is not installed at the final point of discharge of treated effluent.
5. The recycling arrangement of treated effluent is also not installed.

Prand

6. During inspection, the ramp for washing of vehicles and the arrangement to cater the polluted effluent generated from the same were incomplete.
7. Metal road is not established for movement of vehicles.
8. No separate energy meters were installed for operation of ETP and APCS.
9. The equipment installed in CBWTF are not meeting the criteria mentioned in revised guidelines for Common Bio-Medical Waste Treatment and Disposal Facilities.
10. During the inspection the ETP was found in decrepit condition.
11. The industry has not installed graphic or computer recording device with incinerator system.
12. The temporary storage of Bio Medical Waste was found in decrepit condition during inspection.
13. As per the RO inspection report dated 14.06.2023, a Village- Talanver having population about 1200 peoples is establish about 800 meters in East direction, a Village- Harharwa having population about 1500 peoples is establish about 700 meters in West direction, a Village- Bardaha Chauraha having population about 2500 peoples is establish about 250 meters in South direction, a Heritage Academy Inter College is establish about 800 meters in South-West direction, a Village- Baragara having population about 5500 peoples is establish about 400 meters and a SS Convent School is establish about 200 meters in North direction, a Village- Talanver (Lalta ka Tola) having population about 600 peoples is establish about 250 meters in South-East direction of the CBWTF. Hence it is clear from the aforesaid facts that now sensitive or residential features are became available within the 500 meter radius of the CBWTF, so as of now the site of the CBWTF is not suitable as per the Guidelines for the CBWTF made by the CPCB.

The Consolidated Consent to Operate and/or Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) Application under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 as amended, under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 as amended and Authorization under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules , 2016 is hereby refused. Further, you are hereby informed to comply with the mandatory provisions of Water Act 1974, Air Act 1981 and HWM Rules 2016

This order is issued with the approval of competent authority.

RAM
KUMAR
SINGH
(Authorized Signatory)

Digitally signed by
RAM KUMAR SINGH
Date: 2023.07.05
11:44:10 +05'30'

Chief Environmental Officer (Circle-6)

Copy To -

Regional Officer, U.P. Pollution Control Board, Gorakhpur for information and necessary action





Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

188261/UPPCB/Gorakhpur(UPPCBRO)/CTO/both/GORAKHPUR/2023

Date: 26/07/2023

To,

M/s

INTEGRATED POLLUTION COMMITTEE

**Vill. Baghagada, Taal-Navartaal, Tappa Haveli, Pargana Bhauvapaar,
Tahsil -Sadar, Dist. Gorakhpur ,GORAKHPUR,**

**Application Id-
21925171**

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule-6(2) of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 notified under Environment (Protection) Act, 1986 as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

CCA is hereby granted to **INTEGRATED POLLUTION COMMITTEE** located at **Vill. Baghagada, Taal-Navartaal, Tappa Haveli, Pargana Bhauvapaar, Tahsil -Sadar, Dist. Gorakhpur ,GORAKHPUR,** subject to the provisions of **the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **INTEGRATED POLLUTION COMMITTEE** granted for the period from **07/07/2023** to **31/12/2023** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
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2. **Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-**

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	0.32 KLD	Septic Tank	No Trade Effluent is allowed to Discharge
Industrial	1.7 KLD	ETP	No Trade Effluent is allowed to Discharge

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

(Handwritten signature)

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	pH	As per E(P)A Rules, 1986
2	BOD (mg/L)	As per E(P)A Rules, 1986
3	Oil & Grease (mg/L)	As per E(P)A Rules, 1986
4	COD (mg/L)	As per E(P)A Rules, 1986
5	TSS (mg/L)	As per E(P)A Rules, 1986

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
1	pH	As per E(P)A Rules, 1986
2	BOD (mg/L)	As per E(P)A Rules, 1986
3	TSS (mg/L)	As per E(P)A Rules, 1986
4	Fecal Coliform (MPN/100ml)	As per E(P)A Rules, 1986

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	30 KVA DG Set	Diesel Oil	2	Sulphur Dioxide	As per E(P)A Rules, 1986
2	Incinerator (100 Kg/Hr)	Diesel Oil	1	Particulate Matter	As per E(P)A Rules, 1986

Emission Quality Standards

S No.	Stack no	Parameters	Standards
1	2	Sulphur Dioxide	As per E(P)A Rules, 1986
2	1	Particulate Matter	As per E(P)A Rules, 1986



**RAM KUMAR
SINGH**

Digitally signed by
RAM KUMAR SINGH
Date: 2023.07.26
14:23:02 +05'30'

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Conditions under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 :-

The Factory Manager of M/s INTEGRATED POLLUTION COMMITTEE. is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes. The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes:-

S.No.	Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorised mode of disposal or recycling or utilisation or co-processing, etc.	Quantity(ton/annum)
1	cat. 37.1 (Sludge from Wet Scrubbers)	Through TSDF	0.5 TPA
2	Cat. 37.2 (Ash from Incinerator and Flue Gas Cleaning Residue)	Through TSDF	2.5 TPA

The authorization shall be in force and shall be valid upto 31/12/2023. The authorization is subject to the conditions stated below and such conditions as may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

Terms and conditions of Hazardous Waste authorization :-

(i) The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.

(ii) The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB.

(iii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB.

(iv) Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.

(v) It is the duty of the authorized person to take prior permission of the SPCB to close down the facility.

(vi) An application for the renewal of an authorization shall be made as laid down under these rules.

(vii) The unit shall comply with any other conditions specified in the guidelines issued by the MoEF or CPCB/SPCB from time to time.

(viii) The authorization is valid for temporary storage of Hazardous Waste within premises only.

(ix) The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed

on Display Board of size 6x4 feet outside the main factory gate within premises

(x) It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.

(xi) The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30th day of June following to the financial year to which that return relates.

(xii) In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.

(xiii) Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.

(xiv) Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.

(xv) The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.

(xvi) The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.

(xvii) In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous and Other Wastes Rules, 2016 shall be submitted to the Board.

5. Essential documents to be submitted by the Industry/Unit as Applicable:-

(i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Third Party Audit Report.

(ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

6. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

7. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

8. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

9. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.

2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.

3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.

4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not



complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.

5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent is valid for CBWTF at BAGHAGARATAAL - NAWARTOLA, TAPPA HAWELI, PARGANA - BHAWAPAR, TEHSIL - SADAR, GORAKHPUR by M/s Integrated Pollution Committee having plant-Incinerator (100 kg/hr), Autoclave (200 kg/batch) and Shredder (50 kg/hr).
2. The CBWTF shall submit the flue gas monitoring report from incinerator and treated effluent quality report from the ETP after commissioning of CBWTF within 01 month from the issuance of this CTO.
3. This CTO shall only be valid with the effect from the date on which the proponent obtained TSDF Membership for the safe disposal of hazardous waste.
4. The proponent could not start operation of CBWTF before obtaining membership of TSDF, failing which this CTO would deemed void.
5. Separate Energy meter shall be installed for recording the electricity consumption in the operation of the ETP and a log book be maintained.
6. ETP shall be operated and maintained to ensure that the treated effluent shall meet the prescribed standards.
7. Proper and regular operation of GPS equipments, installed in all the vehicles plying to collect and transport Bio Medical Waste, shall be ensured.
8. The CBWTF shall submit the valid NOC from U.P. Ground Water Board for Abstraction of Ground Water within 03 months failing which this CTE would be deemed cancel.



9. CBWTF will strictly comply with the CPCB guidelines dated 21.12.2016 for operation of the Common Bio Medical Waste Treatment Facility.
10. CBWTF will comply with the emission Standard for treatment and disposal of Common Bio medical waste by incineration as per Schedule-II of BMW Rules 2016.
11. Transportation and handling of Bio-medical Wastes shall be as per the Biomedical Waste (Management and Handling) Rules, 2016.
12. Record w.r.t. operational parameter of autoclave such as temperature, pressure etc. as well as records for validation test conducted to check efficiency of autoclave shall be maintained.
13. The incinerator is operated in accordance with Bio-Medical Waste Management Rules, 2016 w.r.t. maintenance of temperature for primary and secondary chamber of incinerator.
14. The water generated from scrubbing system of incinerator shall be treated through ETP and treated water shall be recycled for scrubbing purpose and for irrigation in the premises. No effluent shall be discharged directly or indirectly outside the premises.
15. Discarded medicine will be disposed in incinerator as per BMW Rule, 2016 and sharp pit shall be provided for disposal of waste sharp as per CPCB Guidelines.
16. The CBWTF will comply with the Bio Medical Waste Management Rules 2016 and annual report shall be submitted.
17. The CBWTF will comply with the provisions of Hazardous and Other waste (Management and Trans boundary Movement) Rules, 2016.
18. The facility will ensure bar coding system to be adopted by member of healthcare facility in accordance with Bio Medical Waste Management Rules 2016.
19. The CBWTF will comply with the Guideline of CPCB and will only cater to beds which are in addition to 10,000 beds admissible to pre-existing CBWTFs located within 75 km radius.
20. CBWTF will comply with the relevant provisions of Environmental Laws.
21. Latest attested copy of Balance sheet/Audited C.A. Certificate indicating (Fixed Assets + Current Assets- Current Liabilities) for the financial year 2018-2019 should be submitted to verify the consent fee payable by the industry.
22. All Non-Chlorinated plastic Bags shall be used as per BIS standards and prevailing Plastic Waste Management Rules, 2016.
23. The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers / bags shall be provided with a general label. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.



**RAM KUMAR
SINGH**

Digitally signed by
RAM KUMAR SINGH
Date: 2023.07.26
14:28:23 +05'30'

24. The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.

25. It is brought to your notice that as per the order dated 14-11-2003 passed by the Hon'ble Supreme Court in W.P. (c) No. 657 of 1995, no industry covered under Hazardous and other Wastes (Management and Tran boundary Movement) Rules, 2016 shall be allowed to operate without valid authorization. It is also provided in the same orders that industries which are not complying with the conditions of authorization shall not be allowed to operate. Hence in case you fail to apply for authorization, before its expiry or fail to comply with conditions of the earlier authorization issued to you, closure order shall be issued against your industry without any further notice.

26. The applicant must file returns on prescribed Form- 4 along with a compliance report of this letter and should also maintain records on Form 3 and present it to Board's inspecting officials.

27. In case of occurrence of an accident, complete details on form must be sent to U.P. Pollution Control Board at the earliest along with details of mitigate and remedial measures taken.

28. The authorized person/agency shall not receive, collect, or store any hazardous waste from any unauthorized occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorization of the Board.

29. In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers, of hazardous chemicals such as flammable corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.

30. It is within the powers and functions of the U.P. Pollution Control Board to modify / revoke the terms and conditions of the authorization/Registration issued under the Rule – 7 of Hazardous and Other Wastes (Management and Tran boundary Movement) Rules, 2016.

31. You are directed to display on-line data/display board outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within 15 days of receipt of this letter.

32. It is the mandatory duty of the authorized person/agency to comply with the guidelines for transportation of hazardous waste in accordance with rule 18 of Hazardous and Other Waste (Management and Tran boundary Movement) Rules, 2016.

33. It should be ensured that hazardous wastes shall be properly collected and packed in HDPE bags and then temporarily stored in a lined RCC tank/pit with suitable shed.

34. An ETP sludge test report of a laboratory approved under E.P. Act shall be submitted along with compliance of this letter of this office.



35. Used oil will be sold only to recyclers registered with U.P. Pollution Control Board. The record shall be maintained.
36. The occupier, transporter and operator of a facility shall be liable for damages caused to the environment resulting due to improper handling and disposal of hazardous waste listed in schedule 1,2, and 3 and shall be liable to pay a fine as levied by the State Pollution Control Board under the rules.
37. Details of raw material (which is Hazardous waste) and product along with quantity shall be sent within a month.
38. You shall become the member of any common TSDF for S.L.F. which has been authorized by UPPCB and send the stored hazardous wastes for final disposal to the TSDF and report back to U.P.P.C.B. with the required manifesto (document of proof) within one/three month of this letter.
39. The unit shall ensure that H.W. is regularly sent to Authorized common TSDF and shall not store for more than 90 days in accordance with under rule 8 of HOWM Rules, 2016.
40. Copies of Hazardous Waste Manifest in Form-10 shall be sent regularly to UPPCB for each category of waste sent to TSDF/Incinerator.
41. This authorization/Registration is valid till the industry is having valid consent as per the provisions of Air(Prevention and Control of Pollution) Act 1981 and Water (Prevention and Control of Pollution) Act, 1974.
42. The authorized actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorization.
43. The industry shall submit the colored photograph of display board within 15 days.
44. A Bank Guarantee of Rs. 02 Lacs (Rs Two Lacs only) shall be submitted within 15 days including the above conditions from 01 to 43 which will be valid otherwise this consent to operate shall be deemed to be withdrawn.
45. Closure order is issued by CPCB or UPPCB against any defaulting unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be from the date of issuance of closure order revocation, with additional conditions mentioned in the closure revocation order.
46. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this CCA and attract action under the provisions of Environment (Protection) Act, 1986.

RAM
KUMAR
SINGH
Digitally signed by
RAM KUMAR
SINGH
Date: 2023.07.26
14:24:16 +05:30
Chief Environmental Officer, Circle-6

Copy to:

Regional Officer, U.P. Pollution Control Board, Gorakhpur for information and necessary action





UTTAR PRADESH POLLUTION CONTROL BOARD

Building.No. TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226 010
Telephone: +91-522-2720831, 2720681, 2720691 (Fax): +91-522-2720764

Ref No. -
197671/UPPCB/Gorakhpur(UPPCBRO)/CTO/both/GORAKHPUR/20
23

Dated : 23/01/2024

To ,

M/S DR PRANJAL PATEL
INTEGRATED POLLUTION COMMITTEE

Vill. Baghagada, Taal-Navartaal, Tappa Haveli, Pargana Bhauvapaar, Tahsil -Sadar, Dist.

Gorakhpur ,GORAKHPUR, GORAKHPUR,
GORAKHPUR

Sub : Consolidated Consent to Operate and/or Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) Application under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 as amended, under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 as amended and Authorization under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules , 2016.

Kindly refer to your Consolidated Consent to Operate and/or Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) application dated 14/12/2023 and received on 14/12/2023 under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 as amended, under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 as amended and Authorization under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Your application and the information submitted by you have been examined along with the facts found during inspection made by officers of UPPCB on 15/01/2024 . Your consent application is hereby refused due to following reason.

Reasons :-

1. As per the proposal of the CBWTF, during inspection of RO dated 27.12.2023, filter press was not installed in the ETP and ETP was also not in operation during inspection.
2. The capacity of shredder and autoclave could not verify due to unavailability of related documents during inspection.
3. Automatic feeding system in incinerator has not been installed and temperature Control Sensor has not been installed till the date of inspection dated 28.12.2023.
4. PLC Control System has not been installed in the incinerator till the date of inspection dated 28.12.2023.
5. Online Continuous Emission Monitoring System which is installed in stack but same is not connected with server of CPCB till the date of inspection dated 28.12.2023.
6. No graphic or computer recording device was found attached with incinerator till the date of inspection dated 28.12.2023.
7. No measuring devices were installed at the inlet and outlet of ETP till the date of inspection dated

Handwritten signature

28.12.2023.

8. The unit has not furnished the compliance report w.r.t last CTO issued under Air/Water Act and also unit has not obtained authorization under HWM Rules.

9. The CBWTF is not meeting the Guidelines for Monitoring Compliance of Common Biomedical Waste Treatment Facilities by State Pollution Control Boards / Pollution Control Committees prepared by CPCB.

The Consolidated Consent to Operate and/or Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) Application under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 as amended, under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 as amended and Authorization under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules , 2016 is hereby refused. Further, you are hereby informed to comply with the mandatory provisions of Water Act 1974, Air Act 1981 and HWM Rules 2016

This order is issued with the approval of competent authority.

RAM (Authorized Signatory)
Digitally signed
by RAM KARAN
KARAN Date: 2024.01.23
Chief Environmental Officer (06-506) 05'30'

Copy To -

Regional Officer, U.P. Pollution Control Board, Gorakhpur for information and necessary action

RAM Digitally signed by
RAM KARAN
KARAN Date: 2024.01.23
Chief Environmental Officer (06-506) 05'30'
(Authorized Signatory)

Handwritten signature



UTTAR PRADESH POLLUTION CONTROL BOARD

Building.No. TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226 010
Telephone: +91-522-2720831, 2720681, 2720691 (Fax): +91-522-2720764

Ref No. -
205099/UPPCB/Gorakhpur(UPPCBRO)/CTO/both/GORAKHPUR/20
24

Dated : 28/05/2024

To ,

M/S DR PRANJAL PATEL
INTEGRATED POLLUTION COMMITTEE
Integrated Pollution Committee Vill- Baghagada, Taal- Navartaal, Tappa Haveli, Pargana
Bhauvapaar, Tahsil Sadar, Gorakhpur, GORAKHPUR,
GORAKHPUR

Sub : **Consolidated Consent to Operate and/or Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) Application under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 as amended, under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 as amended and Authorization under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules , 2016.**

Kindly refer to your Consolidated Consent to Operate and/or Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) application dated 24/03/2024 and received on 24/03/2024 under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 as amended, under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 as amended and Authorization under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Your application and the information submitted by you have been examined along with the facts found during inspection made by officers of UPPCB on 30/04/2024 . Your consent application is hereby refused due to following reason.

Reasons :-

1. CBWTF was found operational during Regional Office, Gorakhpur inspection dated 06.04.2024, in which they have reported that during inspection it appeared from the plant that the plant has been operated only for inspection.
2. It is also mentioned in the above inspection report that many people's have sent letters to the Regional Officer, UPPCB, Gorakhpur to establish their ownership towards this CBWTF, hence the ownership of this CBWTF seems to be disputed.
3. The capacity of incinerator, shredder and autoclave could not verify due to unavailability of related documents during inspection and the temperature in primary, secondary chamber were not maintained also.
4. PLC Control System has not been installed in the incinerator till the date of inspection dated 06.04.2024.

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5. Online Continuous Emission Monitoring System which is installed in stack but same is not connected with server of CPCB till the date of inspection dated 06.04.2024.

6. No measuring devices were installed at the inlet and outlet of ETP till the date of inspection dated 06.04.2024.

7. The unit has not furnished the compliance report w.r.t last CTO issued under Air/Water Act.

8. The sample of effluent from the outlet and inlet of ETP were collected on 05.04.2024 and deposited in RO lab for analysis. As per the analysis report, the result of the parameter was found almost same w.r.t inlet and outlet, hence it is evident from the analysis report that ETP was not operated and made operational only for inspection.

9. No graphic or computer recording device was found attached with incinerator till the date of inspection dated 06.04.2024.

10. The CBWTF is not meeting the Guidelines for Monitoring Compliance of Common Biomedical Waste Treatment Facilities by State Pollution Control Boards / Pollution Control Committees prepared by CPCB.

□□□□ The Consolidated Consent to Operate and/or Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) Application under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 as amended, under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 as amended and Authorization under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 is hereby refused. Further, you are hereby informed to comply with the mandatory provisions of Water Act 1974, Air Act 1981 and HWM Rules 2016

This order is issued with the approval of competent authority.

GHAN Digitally signed by GHAN SHYAM
Authorized Signatory
SHYAM Date: 2024.05.28
14:57:10 +05'30'
Chief Environmental Officer (Circle-6)

Copy To -

Regional Officer, U.P. Pollution Control Board, Gorakhpur for information and necessary action

GHAN Digitally signed by GHAN SHYAM
SHYAM Date: 2024.05.28
14:57:31 +05'30'
Chief Environmental Officer (Circle-6)
(Authorized Signatory)



24



UTTAR PRADESH POLLUTION CONTROL BOARD

Building.No. TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226 010
Telephone: +91-522-2720831, 2720681, 2720691 (Fax): +91-522-2720764

Category : RED

Application Id : 26710230

Ref No. -

Dated : 21/08/2024

212400/U PPCB/Gorakhpur(U PPCBRO)/CTO/both/GORAKHPUR/20
24

To ,

M/S DR PRANJAL PATEL
INTEGRATED POLLUTION COMMITTEE

Integrated Pollution Committee Vill- Baghagada, Taal- Navartaal, Tappa Haveli, Pargana
Bhauvapaar, Tahsil Sadar, Gorakhpur, GORAKHPUR,
GORAKHPUR

Sub : Consolidated Consent to Operate and/or Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) Application under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 as amended, under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 as amended and Authorization under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules , 2016.

Kindly refer to your Consolidated Consent to Operate and/or Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) application dated 08/06/2024 and received on 08/06/2024 under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 as amended, under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 as amended and Authorization under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Your application and the information submitted by you have been examined along with the facts found during inspection made by officers of UPPCB on 29/07/2024 . Your consent application is hereby refused due to following reason.

Reasons :-

1. UPPCB, Gorakhpur Vide inspection report dated 22.07.2024 and 13.08.2024, has informed that many people's have sent letters to the Regional Officer, UPPCB, Gorakhpur to establish their ownership towards this CBWTF, hence the ownership of this CBWTF seems to be disputed.
2. The capacity of incinerator, shredder and autoclave could not verify due to unavailability of related documents during inspection dated 13.08.2024.
3. PLC Control System has not been installed in the incinerator till the date of inspection dated 13.08.2024.
4. No measuring devices were installed at the inlet and outlet of ETP till the date of inspection dated 13.08.2024.

Prand

5. The unit has not furnished the compliance report w.r.t last CTO issued under Air/Water Act.
6. No graphic or computer recording device was found attached with incinerator till the date of inspection dated 13.08.2024.
7. The temporary storage of the bio medical waste is not adequate as per the BMW Rules/Guideline formed by CPCB.
8. The land lease agreement has been expired on January, 2024 and same is not renewed till the date of inspection dated 13.08.2024.
9. The filter press has not been installed in the ETP of the CBWTF till the date of inspection dated 13.08.2024.
10. The CBWTF is not meeting the Guidelines for Monitoring Compliance of Common Biomedical Waste Treatment Facilities by State Pollution Control Boards / Pollution Control Committees prepared by CPCB.

The Consolidated Consent to Operate and/or Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) Application under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 as amended, under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 as amended and Authorization under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules , 2016 is hereby refused. Further, you are hereby informed to comply with the mandatory provisions of Water Act 1974, Air Act 1981 and HWM Rules 2016

This order is issued with the approval of competent authority.

Rajendra Singh
Digitally signed by Rajendra Singh
Date: 2024.08.21 15:32:55 +05'30'

Chief Environmental Officer (Circle-6)

Copy To -

Regional Officer, U.P. Pollution Control Board, Gorakhpur for information and necessary action.

Rajendra Singh
Digitally signed by Rajendra Singh
Chief Environmental Officer (Circle-6)
Date: 2024.08.21 15:33:15 +05'30'

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